

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<u>20-5-04</u>	None is present for the applicant. Mr. S. R. Samatha proxy counsel for Mr. Tej Prakash Sharma counsel for respondent let the matter be listed on 8-7-2004. It is made clear that no further adjournment will be granted on that date. <i>[Signature]</i> (M. L. Chawhan) Member (J)
<u>8-7-04</u> copy sent given date 12/4/12/15 dt 15-7-04	None is present for the applicant. Mr. S. R. Samatha proxy counsel for Mr. Tej Prakash Sharma counsel for respondent None has appeared on behalf of the applicant on 23-10-03, 18-12-03, 26-1-04, 22-3-04, 23-4-04, 20-5-04 and even today. Vide order dated 20-5-04, it was made clear that no further adjournment will be granted on the next date which was fixed as 8-7-04. Since, none has appeared on behalf of the applicant, it appears that the applicant is not interested in pursuing the matter. Accordingly, the OA is dismissed in default. <i>[Signature]</i> (M. L. Chawhan) Member (J)